

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 615  
IB-1017/ND/2020  
IA/4942/2023

**IN THE MATTER OF:**

**M/s. A One Greenfield Pvt. Ltd.**

...PETITIONER

**Vs.**

**M/s. RSJ Developers Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 09.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:**

**For the Liquidator/Applicant**

**:Adv. Milan Negi, Adv. Nikhil Jha  
with Mr. Puneet Sakhuja  
liquidator in person in  
IA/4942/2023.**

**ORDER**

**IA/4942/2023**

This application has been filed by the Liquidator in terms of Section 54 of the IBC, 2016 for dissolution of the CD.

Heard the Ld. Counsel on behalf of the Liquidator and Ld. Counsel in person is also present. Order in the matter is **reserved**. In the meantime, Liquidator may file 2 pages note within a week.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**